

(16)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/07/2017 AT 10.30 AM


PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/279/ (IB)/2017
NAME OF THE PETITIONER(S) : JEETENDRA KUMAR
NAME OF THE RESPONDENT(S) : NAIHAA RETAIL PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Counsel for the Petitioner present and submitted that they have complied with the provisions of Section 9 (3) (b) and (c) of I&B Code, 2016. It is further submitted that the private notice was sent to the Corporate Debtor but the same has been returned with endorsement 'left'. The Petitioner is directed to effect the substituted service on the Respondent by way of newspaper publication one in English and another in vernacular language having wide circulation in the area where the registered office of the Corporate Debtor is situated and submit the proof of publication with affidavit by next date of hearing. The Petitioner has also proposed the IRP after seeking consent as per the procedure prescribed. Put up on 10.08.2017 at 10.30. A.M.


(S. Vijayaraghavan)
Member (Technical)


(Ch. Md. Sharief Tariq)
Member (Judicial)